## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.28(MAH)/2016 CA No.

## CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: Mr. Uday Khare & Ors.

V/s.

M/s. Nasik Diocesan Trust Association Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	NAME	DESIGNATION	SIGNATUR
ι,	VISHAL KALE ATW JAYENDRA ILHAIRNAR	ADVOCATE FOR PETITIONER	Agen _
2	Advocates Adv. Amol Shind	le R. 14	A (~)
3.	PCS Vishakla Phac		Vigliable

## ORDER CP No.28/241-242/NCLT/MB/MAH/2016

- From the side of the Petitioner a newly appointed Advocate is present and seeking 1. permission to file his Letter of Authority. Leave is granted with the direction to file in the Registry today itself.
- From the side of R.14 the Learned Representative is present and informed that an 2. Additional Affidavit in reply by Respondent Nos. 1 and 2 has been filed recently. It is to be placed on record.
- Since the Advocate of the Petitioner has been newly appointed, hence seeking time 3. to file Rejoinder. Time is granted, to be filed on or before 17th March, 2017.
- The matter is now enlisted for hearing on 24th March, 2017. 4.

Sd/-M.K. SHRAWAT. MEMBER (JUDICIAL)

22<sup>nd</sup> February, 2017.